

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-126(PB)/2018

IN THE MATTER OF:

M/s. Rana Alloys

.... Applicant/Petitioner

Vs.

M/s. Rana Global Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Varun Kathuria, Adv.

ORDER

One last opportunity is granted to the petitioner to place on record documents showing that the claim made is within the period of limitation. Needful shall be done within one week.

List for further consideration on 6th March, 2018.

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**(M.M.KUMAR)
PRESIDENT**

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**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

13.02.2018
V.Sethi